

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 123**

**COMP.APPL/ 195(CH)2022**  
**COMP.APPL/ 194(CH)2022**  
**And**  
**CP No. 72/Chd/Hry/2022**

**IN THE MATTER OF:-**

**Babli**

...

**Petitioner**

**Versus**

**Hived Industries Private Limited**

...

**Respondent**

**Under Section: 271-273**

**Order delivered on 12.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 30.08.2024.

Sd/-

**Court Officer**

July 12, 2024  
Atiqur Rehman